

passengers trapped in Srinagar and Leh at the time of recent horrendous floods in Jammu and Kashmir;

(b) if so, the names of websites and airlines agents which levied cancellation charges on the passengers trapped in Srinagar and Leh by infracting the DGCA order;

(c) the action Government has been taken against offender websites and airlines agents; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) Yes, Sir. Directorate General of Civil Aviation (DGCA) had advised all the airlines not to levy cancellation charges on cancellation of tickets by the passengers trapped in Srinagar and Leh at the time of horrendous flood in Jammu and Kashmir.

DGCA has not received any complaints specific to travel agents and their online travel portals. As per the existing regulations also, travel agents/travel portal does not require approval of DGCA. As such, details of travel agents and their online travel portals are not maintained by DGCA.

Detention of Air India cabin-crew in Russia

1718. SHRI NARENDRA BUDANIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that cabin-crew of Air India's Delhi-Moscow flight were kept in Russian detention because of not having valid visas on their passports due to an oversight;

(b) whether it is also a fact that Air India was fined a lakh Russian Roubles for this oversight; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Yes, Sir. The visa validity of the three cabin crew who operated the Delhi/Moscow flight of Air India on 13th of September, 2014, started from 14th September, 2014. Hence, they were allowed to proceed to the Hotel on 14th September, 2014 (*i.e.* midnight of 13th September, 2014).

- (b) No, Sir.
- (c) Does not arise in view of (b) above.

Mobile check-in of passengers

1719. SHRI ANIL MADHAV DAVE: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government initiated or proposes to ask the Airlines companies operating in the country to introduce/facilitate fast check-in well in advance (almost 48 hours) *via* mobile/websites in order to reduce waiting time at airports; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Government has not issued any directive/regulation in this regard. Option of “web check in” facility has been introduced by almost all the schedule domestic airlines operating in the country.

Shops inside IGI airport

1720. SHRI PRAVEEN RASHTRAPAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of shops inside the premises of Indira Gandhi International Airport at New Delhi;
- (b) who are the owner of these shops and what is the monthly rental income from all these shops; and
- (c) whether it is a fact that most of the shops are selling liquors and imported items?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) There are around 200 shops spread across departures and arrivals area of Domestic & International sides at T1 and T3 of Indira Gandhi International (IGI) Airport, New Delhi. These shops are licensed by M/s Delhi International Airport Private Limited (DIAL) to various concessionaires on a revenue share basis, which varies based on location, size, concept, category etc. or on fixed monthly license fee basis.

- (c) The shops located at IGIA, New Delhi sell both imported as well as Indian items including various categories of merchandise like apparel, watches, souvenirs,